

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/19(KB)2022
RST.A (COMPANIES ACT)/1(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST APRIL 2024.

IN THE MATTER OF	AUROMA COKE LTD VS ANKIT METAL & POWER LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearances (via video conferencing/physically)

Mr. Jishnu Chowdhury, Adv.] For the Applicant/ Operational Creditor
Mr. Nirmalya Dasgupta, Adv.]
Miss Pritha Basu, Adv.]
Mr. Saptarshi Kar, Adv.]

ORDER

1. Ld. Counsel for the applicant present.

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2. This is a restoration application, seeking to restore TP/19/KB/2022, which was disposed of by an order of this Adjudicating Authority on 12.01.2024. In the said order it was mentioned that if there is a settlement between the parties or the order of admission in CP(IB) 236/KB/2022 is set aside in appeal (if any), the petitioner shall be at liberty to revive this petition from this stage.
3. It was submitted that the order of admission in CP(IB) 236/KB/2022 dated 20.12.2023 passed by the Bench-II of NCLT Kolkata has been set aside by Hon'ble NCLAT on 12-03-2024 and parties have been directed to appear before the Adjudicating Authority .
4. In view of this setting aside of order passed in CP (IB) 236/KB2022, this TP/19(KB)2022 is hereby revived in terms of the order of this Adjudicating Authority dated 12.01.2024.

5. This RST.A (COMPANIES ACT)/1(KB)2024 is accordingly allowed and disposed of.
6. Post this CP for final arguments on **08/05/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)